## **COURT-II**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **Appeal No. 389 of 2017**

Dated: 13<sup>th</sup> February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Century Textiles and Industries Limited .... Appellant(s)

Vs.

Central Electricity Regulatory Commission .... Respondent(s)

& Ors.

Counsel for the Appellant(s) : Mr. Anchit Sripat

Counsel for the Respondent(s) : Mr. Arkur Singh

Mr. Arjun Krishnan for R-2

Mr. Abhishek Pandey, Authorized

Representative for R-3

## **ORDER**

Learned counsel, Mr. Ankur Singh, accepts notice on behalf Respondent No.2 and prays for four weeks' time to file the reply. Mr. Abhishek Pandey, the authorised representative appearing for Respondent No.3 prays for four weeks time to engage the services of the counsel.

Submissions made by the learned counsel appearing for Respondent No.2 and Respondent No.3, as stated above, are placed on record.

Reply may be filed on or before 14.03.2018 after serving copy on the other side. Rejoinder, if any may be filed on before 28.03.2018 after serving copy on the other side. List the matter on <u>04.04.2018</u> as agreed by learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

ss/pr